

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 291/2000

Wednesday the 14th day of June, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.Jayaramdas  
Electrical Signal Maintainer Grade I  
Southern Railway  
Kochuveli  
Thiruvananthapuram.

...Applicant

By advocate M/s Santhosh & Rajan

Versus

1. Union of India represented by  
The General Manager  
Southern Railway  
Park Town P.O.  
Chennai.
2. The Senior Divisional Personnel Officer  
Southern Railway  
Trivandrum Division  
Thiruvananthapuram.

...Respondents

By advocate Mr Mathews J.Nedumpara, ACGSC

The application having been heard on 14th June, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that he has not been assigned proper seniority and that his representation dated 27-7-98 (Annexure A-8) made to the second respondent in that regards remains to be considered and disposed of. The applicant has prayed that the second respondent may be directed to consider and dispose of the representation in the light of the judgement in OA No. 1195/95. The learned counsel on either side agreed that the application may be disposed of directing the second respondent to consider the A-8 representation and to give the applicant an appropriate reply.

2. In the light of the above submission made by the learned counsel on either side and as agreed to by them, the application is disposed of directing the second respondent to consider the A-8 representation of the applicant and to give the applicant an appropriate reply within a period of three months from the date of receipt of the copy of this order.

No order as to costs.

Dated 14th June, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

aa.

Annexure referred to in this order:

A-8: True copy of applicant's representation dated 27-7-98 addressed to the second respondent.